

ary, 1981. Some isolated cases of conversion of Harijans to Islam have also been reported from some other parts of the country.

#### **Burning of Rohini Satellite**

**\*52. SHRI DAULAT RAM SARAN:  
SHRI CHHOTAY SINGH  
YADAV:**

Will the PRIME MINISTER be pleased to state:

(a) whether Rohini Satellite launched by the SLV-3-D1 recently was burnt in the space;

(b) if so, the details thereof and the reasons for its failure to achieve the mission; and

(c) the expenditure incurred by Government on its launching?

**THE PRIME MINISTER (SHRI  
MATI INDIRA GANDHI):** (a)  
Yes, Sir

(b) Due to the gradual building up of vehicle roll, the satellite was injected at a lower velocity and in a lower orbit which resulted in a shorter life span to the satellite. It is to be noted that the penultimate phase of all near earth satellites is to re-enter atmosphere and burn up. The Rohini Satellite launched by SLV-3-D1 however entered this slightly prematurely due to the lower orbit of injection. The mission, on the whole, is not a failure since most of the main objectives have been achieved

(c) It is estimated that the expenditure on the RS-D1 satellite was roughly Rs. 35 lakhs. The expenditure on the launch vehicle was roughly Rs. 15 crores.

#### **Implementation of Palekar Award**

**\*53 SHRI MOHAN LAL PATEL:**  
Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Central Government has communi-

cated to all the State Governments to implement the Palekar Award on wages for journalists and non-journalists;

(b) if so, whether there is any State Government which has not implemented these recommendations fully or partly, if so, their names; and

(c) if the answer to part (b) is in affirmative, the reasons for not implementing these recommendations?

**THE MINISTER OF STATE IN  
THE MINISTRY OF LABOUR  
(SHRIMATI RAM DULARI  
SINHA):** (a) Yes, Sir.

(b) and (c). Under the Law the responsibility for implementation of the orders of the Government of India on the recommendations of the Tribunals for Working Journalists and non-Journalist Newspaper Employees rests with the managements of the establishments of newspapers/newsagencies concerned. The State Governments are, however, responsible to enforce the orders. According to the information available all State Governments, wherever newspaper industry exists, except Jammu & Kashmir in respect of which information is awaited, have taken steps to enforce the orders issued by the Government of India in this regard.

#### **Wage Board for Match Industry**

**\*54. SHRI K.T. KOSALRAM:** Will the Minister of LABOUR be pleased to state:

(a) the reasons for not setting up a wage board for the safety-matches industry for which alone there is no wage board, though it is a labour intensive industry; and

(b) how the wages are fixed for the labour engaged in the tiny cottage sector, middle sector and mechanised sector of match industry?